NATIONAL COMPANY LAW TRIBUNAL **NEW DELHI BENCH**

213(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN

HON'BLE MEMBER(T)

MS. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE COMPANY: Dr. Anuradha Agarwal V/s. M/s. Evan Muli-Speciality Hospital and Research Centre Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE

For the petitioner:

Mr. Krishnendu Datta & Mr. Vivek Singh, Advocates

For the Respondent:

Mr. P. Nagesh, Mr. Dhruv Gupta, Ms. Manjula

Gupta, Advocates for R-7, 9 and 10.

Mr. Nakul Mohta and Ms. Aarti Kumar, Advocate

ORDER

Given the facts and circumstances of the case, it is felt expedient that the matter shall be resolved through mediation with assistance of their Ld. Counsels. An opportunity is hereby given to them to resolve the same. The parties are also directed to offer and counter offer the price on valuation of the share for the purpose of buy in and buy out.

To come up on 15th February, 2018

(Deepa Krishan)

Member (T)

(Ina Malhotra)

Member (J)

(Lekh Raj Singh)